

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.31411/2018

(Arising out of impugned final judgment and order dated 20-12-2010 in JA No. 1300/2009 passed by the High Court of Judicature at Allahabad)

ABDUL KADIR @ ABDUL KASIM @ CHUNNU KHAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(With appln.(s) for interim relief, c/delay in filing SLP, exemption from filing c/c of the impugned judgment, exemption from filing O.T. and c/delay in refiling)

Date : 07-01-2019 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s)

Mr. Vijay Kumar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice on the special leave petition, as also
on the prayer for interim relief, returnable within two
weeks.

(Chetan Kumar)
A.R. -cum-P.S.

(Anand Prakash)
Court Master